

†THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) to (c). Records in the Income-tax Department are maintained on the basis of category and status of the tax payers such as companies, individuals, Hindu Undivided Family, etc. and on the basis of their income returned/assessed. A person having large profits may also be showing nil income or loss for the purposes of income-tax assessment for the reason that he may avail of the various incentives given under the Income-tax Act. Therefore, he may not come in the category of 50 top businessmen on the basis of returned/assessed income. Increase in their assets is reflected in the wealth-tax returns filed by them year after year which is scrutinised with reference to the income returned for the relevant year. In case, there is any disproportionate asset with reference to the income returned, it is enquired into and suitable additions are made to the income returned. Income-tax assessments are made by the authorities provided in the Income-tax Act and there is no provision for appointing a High Powered Committee to make income-tax assessments.

Identifying 50 Top businessmen at various places and collecting details will involve a lot of time and energy which may not be commensurate with the result. If the Hon'ble Member has any particular case in view, specific information can be given.

Foreign Exchange Reserves

1230. SHRI RAMAKRISHNA HEGDE: Will the Minister of FINANCE be pleased to state the figures relating to foreign exchange reserves as they stood at the end of June, 1979 and at the end of October, 1980?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): India's foreign exchange reserves (excluding Gold and Special Drawing Rights) were Rs. 5346.21 crores at the

end of June, 1979 and Rs. 4999.40 crores at the end of October, 1980.

Air Service between Bangalore and Mangalore

1231. SHRIMATI MONIKA DAS: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to start an airline service between Bangalore and Mangalore via Belgaum and Hubli; and

(b) if so, by when this service is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) Indian Airlines has no plan to introduce this service at present.

(b) Does not arise.

Acquiring of a private Aircraft by Shri Dhirendra Brahmachari

1232. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Shri Dhirendra Brahmachari has recently acquired a private aircraft from abroad; and

(b) if so, what is the price of the aircraft and what was the mode of its payment?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) No, Sir.

(b) Does not arise.

एयर इंडिया द्वारा जड़ानों का रद्द किया जाना

1233. श्री कलराज मिश्र : क्या पर्यटन तथा नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि :

(क) 24 अक्टूबर, 1980 के एयर

†[] English translation.